

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1399

ANSWERED ON:02.03.2001

DEMAND NOTICES ISSUED BY EXCISE AND CUSTOMS TO VANASPATI MANUFACTURES

A. VENKATESH NAIK;RAMSHETH THAKUR

Will the Minister of FINANCE be pleased to state:

(a) Whether Central Excise and customs Department had issued demand notices to Vanaspati Manufacturers to deposit differences of duties between the full rate and concessional rate for the quantity of imported oil, which have been received short by the plants due to loss in transit; and

(b) If so, the details thereof and the justification therefor ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

(a) Yes, Sir.

(b) About 50 Demand Notices involving duty of approximately Rs. 80 lakhs have been issued. Differential duty is demanded and collected for the reason that the importers have not fulfilled the conditions imposed under section 25 of Customs Act, 1962. and Rules framed there under i.e. Customs (Import Of Goods At Concessional Rate Of Duty For Manufacture of Excisable Goods) Rules, 1996.